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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW DELHI

O.A./T.A. No. O.A.166/86 198

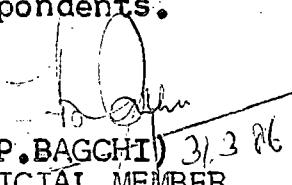
Sukh Ram

Applicant(s)

Versus

Union of India

Respondent(s)

Sr. No.	Date	Orders
	31.3.86	<p>Present: Mr. K.C. Mittal for the respondents.</p> <p>The petitioner is not present despite information. Learned counsel for the respondents is present along with Mr. G.S. Goyala, Deputy Secretary, Ministry of Welfare. Learned counsel states that on receipt of instructions from the respondents, the impugned Office Memo dated 6th March, 1986 is withdrawn with liberty to take action in accordance with Rules.</p> <p>In view of the aforesaid statement, the petition stands disposed of. The respondents are at liberty to take action against the petitioner in accordance with the rules. The petitioner may file fresh petition if aggrieved by the decision of the respondents.</p> <p> (H.P.BAGCHI) 31.3.86 JUDICIAL MEMBER</p> <p> (S.P.MUKERJI) MEMBER</p>